

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

**MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 07/81-ALC2/2019 DATED 10.07.2019**

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 07/81 of Norms Committee-II for the year 2019-20 held on 10.07.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri B. C. Nayak, DO	DHI
2.	Shri Manish Shukla, ADG (IP)	DoT
3.	Shri Shaish Kumar, Consultant (TEC-1)	DGFT
4.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
5.	Dr. Surendar Singh, Sr. Deputy Director	EEPC
Officers in attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

1. Minutes of Meeting No.06/81 held on 26.06.2019 were circulated amongst the members on 05.07.2019 for comments. On receipt of comments, the minutes were uploaded in public domain. Therefore, the minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as below:-


SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

MEETING NUMBER: 7/81-ALC2/2019

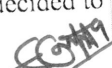
MEETING DATE: 10.07.2019

Case No.:37/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00755/AM19/	RLA File :07/24/040/00030/AM16/	Lic.No/Date:0710108237 20.05.2015	Withdrawn
1 Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

Case No.:309/14/81-ALC2/2018	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01027/AM19/	RLA File :07/24/040/00083/AM16/	Lic.No/Date:0710108383 17.06.2015	Withdrawn
2 Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered unutilized. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

Case No.:315/14/81-ALC2/2018	Party Name: HIGHTEMP FURNACES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01033/AM19/	RLA File :07/24/040/00159/AM16/	Lic.No/Date:0710108561 28.07.2015	Withdrawn
3 Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

Case No.:320/14/81-ALC2/2018	Party Name: INDIC EMS ELECTRONICS PVT.LTD,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01038/AM19/	RLA File :07/21/040/00485/AM16/	Lic.No/Date:0710108681 04.09.2015	Withdrawn
4 Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			


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5	Case No.: 321/14/81- ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01039/AM19/	RLA File :07/24/040/00193/AM16/	Lic.No/Date:0710108703 09.09.2015	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed . Therefore, the Committee decided to withdraw the case from the agenda.				
Case is withdrawn.				

6	Case No.: 324/14/81- ALC2/2018	Party Name: OLIKARA LIGHTING TOWERS PVT. LTD.	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01042/AM19/	RLA File :31/83/040/00088/AM16/	Lic.No/Date:3110065691 01.10.2015	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Pune has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda.				
Case is withdrawn.				

7	Case No.: 381/14/81- ALC2/2018	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01099/AM19/	RLA File :29/21/040/00024/AM16/	Lic.No/Date:2910025228 21.10.2015	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Moradabad has updated the spreadsheet showing that the EODC has been issued for the above AA. Therefore, the Committee decided to withdraw the case from the agenda.				
Case is withdrawn.				

8	Case No.: 329/14/81- ALC2/2018	Party Name: RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01047/AM19/	RLA File :08/24/040/00266/AM16/	Lic.No/Date:0810136454 06.11.2015	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Ahmedabad has updated the spreadsheet showing that the EODC has been issued for the above AA. Therefore, the Committee decided to withdraw the case from the agenda.				
Case is withdrawn.				

Case No.:330/14/81-ALC2/2018	Party Name: RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01048/AM19/	RLA File :08/24/040/00267/AM16/	Lic.No/Date:0810136455 06.11.2015	Withdrawn
9 Decision: The Committee considered the case as per the agenda and noted that RA, Ahmedabad has updated the spreadsheet showing the above AA as surrendered. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

Case No.:332/14/81-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01050/AM19/	RLA File :03/95/040/00229/AM16/	Lic.No/Date:0310800365 23.11.2015	Withdrawn
10 Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

Case No.:333/14/81-ALC2/2018	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01051/AM19/	RLA File :07/24/040/00285/AM16/	Lic.No/Date:0710109079 24.11.2015	Withdrawn
11 Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

Case No.:382/14/81-ALC2/2018	Party Name: M/S ATOZ EXPORTS,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01100/AM19/	RLA File :29/21/040/00025/AM16/	Lic.No/Date:2910025231 30.11.2015	Withdrawn
12 Decision: The Committee considered the case as per the agenda and noted that RA, Muradabad has updated the spreadsheet showing that the EODC has been issued for the above AA. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			


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13	Case No.: 334/14/81-ALC2/2018	Party Name: GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01052/AM19/	RLA File :08/24/040/00299/AM16/	Lic.No/Date:0810136601 01.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Ahmedabad has updated the spreadsheet showing the above AA as redeemed . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			
14	Case No.: 335/14/81-ALC2/2018	Party Name: RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01053/AM19/	RLA File :08/24/040/00264/AM16/	Lic.No/Date:0810136687 09.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Ahmedabad has updated the spreadsheet showing the above AA as surrendered . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			
15	Case No.: 21/14/81-ALC2/2018	Party Name: SURAJ LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00739/AM19/	RLA File :08/24/040/00323/AM16/	Lic.No/Date:0810136900 30.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Ahmedabad has updated the spreadsheet showing the above AA as redeemed . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			
16	Case No.: 338/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01056/AM19/	RLA File :07/24/040/00317/AM16/	Lic.No/Date:0710109215 05.01.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			


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17	Case No.: 339/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01057/AM19/	RLA File :07/24/040/00315/AM16/	Lic.No/Date:0710109216 05.01.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA has been issued under General Note-4 . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.				

18	Case No.: 340/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01058/AM19/	RLA File :07/24/040/00316/AM16/	Lic.No/Date:0710109217 05.01.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.				

19	Case No.: 2/14/81-ALC2/2018	Party Name: WESTERN PRECICAST PVT LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00720/AM19/	RLA File :31/83/040/00142/AM16/	Lic.No/Date:3110065855 08.01.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Pune has updated the spreadsheet showing the above AA as surrendered . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.				

20	Case No.: 342/14/81-ALC2/2018	Party Name: SAPA PROFILES INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01060/AM19/	RLA File :07/24/040/00345/AM16/	Lic.No/Date:0710109279 18.01.2016	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA has been issued on repeat basis . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.				


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21	Case No.: 343/14/81-ALC2/2018	Party Name: SAPA PROFILES INDIA PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01061/AM19/	RLA File :07/24/040/00346/AM16/	Lic.No/Date:0710109280 18.01.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA has been issued on repeat basis . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

22	Case No.: 341/14/81-ALC2/2018	Party Name: RANGSONS SCHUSTER TECHNOLOGIES PVT LTD	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01059/AM19/	RLA File :07/24/040/00352/AM16/	Lic.No/Date:0710109292 20.01.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

23	Case No.: 157/14/81-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00875/AM19/	RLA File :03/95/040/00767/AM16/	Lic.No/Date:0310803009 03.03.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai has updated the spreadsheet showing the above AA as redeemed . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

24	Case No.: 372/14/81-ALC2/2018	Party Name: ELECTRO FIBRES	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01090/AM19/	RLA File :07/24/040/00428/AM16/	Lic.No/Date:0710109623 04.04.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

25	Case No.: 379/14/81-ALC2/2018	Party Name: RAVI INDIAN HANDICRAFT	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01097/AM19/	RLA File :29/21/040/00004/AM17/	Lic.No/Date:2910025250 05.05.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Moradabad has updated the spreadsheet showing the above AA as surrendered . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			
26	Case No.: 18/14/81-ALC2/2018	Party Name: DHRUV AXON INTERCONNECT PVT LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00736/AM19/	RLA File :07/24/040/00054/AM17/	Lic.No/Date:0710109901 03.06.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			
27	Case No.: 20/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00738/AM19/	RLA File :07/24/040/00069/AM17/	Lic.No/Date:0710109949 15.06.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			
28	Case No.: 22/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00740/AM19/	RLA File :07/24/040/00070/AM17/	Lic.No/Date:0710109969 20.06.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			


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29	Case No.: 23/14/81-ALC2/2018	Party Name: HIGHTEMP FURNACES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00741/AM19/	RLA File :07/24/040/00090/AM17/	Lic.No/Date:0710109971 20.06.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

30	Case No.: 304/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01022/AM19/	RLA File :07/24/040/00095/AM17/	Lic.No/Date:0710110189 29.07.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

31	Case No.: 49/14/81-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00767/AM19/	RLA File :11/24/040/00001/AM17/	Lic.No/Date:1110028220 05.08.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bhopal has updated the spreadsheet showing the above AA as surrendered & cancelled . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

32	Case No.: 26/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00744/AM19/	RLA File :07/24/040/00073/AM17/	Lic.No/Date:0710110222 05.08.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

33	Case No.:30/14/81-ALC2/2018	Party Name: SCHMERSAL INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00748/AM19/	RLA File :31/83/040/00065/AM17/	Lic.No/Date:3110066298 18.08.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Pune has updated the spreadsheet showing the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			
34	Case No.:31/14/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00749/AM19/	RLA File :07/24/040/00053/AM17/	Lic.No/Date:0710110314 24.08.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			
35	Case No.:348/14/81-ALC2/2018	Party Name: PRAVEEN METAL CORPORATION	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01066/AM19/	RLA File :07/24/040/00312/AM17/	Lic.No/Date:0710111051 01.02.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			
36	Case No.:361/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01079/AM19/	RLA File :07/24/040/00409/AM17/	Lic.No/Date:0710111333 24.03.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			


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37	Case No.: 47/14/81-ALC2/2018	Party Name: MAGNEWIN ENERGY PVT. LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00765/AM19/	RLA File :31/83/040/00006/AM18/	Lic.No/Date:3110066705 26.04.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Pune has updated the spreadsheet showing the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

38	Case No.: 138/14/81-ALC2/2018	Party Name: CHANDAN STEEL LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00856/AM19/	RLA File :03/94/040/00092/AM18/	Lic.No/Date:0310813188 11.05.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MoS on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

39	Case No.: 3/6/81-ALC2/2017	Party Name: ABB INDIA LIMITED.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00143/AM18/	RLA File :07/24/040/00070/AM18/	Lic.No/Date:0710111690 30.05.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

40	Case No.: 57/14/81-ALC2/2018	Party Name: MAHENDRA INDUSTRIES	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00775/AM19/	RLA File :07/24/040/00101/AM18/	Lic.No/Date:0710111815 23.06.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as withdrawn. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			


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41	Case No.: 58/14/81-ALC2/2018	Party Name: HASTALLOY INDIA LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00776/AM19/	RLA File :26/24/040/00008/AM18/	Lic.No/Date:2610012804 27.06.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

42	Case No.: 59/14/81-ALC2/2018	Party Name: VARDHAMAN STAMPINGS PVT LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00777/AM19/	RLA File :08/24/040/00107/AM18/	Lic.No/Date:0810140698 20.07.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Ahmedabad has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

43	Case No.: 211/14/81-ALC2/2018	Party Name: SESA INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00929/AM19/	RLA File :13/24/040/00022/AM18/	Lic.No/Date:1310048699 17.08.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Jaipur has updated the spreadsheet showing the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

44	Case No.: 134/14/81-ALC2/2018	Party Name: ICT SERVICE MANAGEMENT SOLUTIONS (INDIA) PVT LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00852/AM19/	RLA File :07/24/040/00142/AM18/	Lic.No/Date:0710112079 31.08.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as redeemed. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			


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45	Case No.: 174/14/81-ALC2/2018	Party Name: SHERA METAL PVT.LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00892/AM19/	RLA File :13/24/040/00031/AM18/	Lic.No/Date:1310048749 10.10.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Jaipur has updated the spreadsheet showing the above AA has been issued on repeat basis. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

46	Case No.: 69/14/81-ALC2/2018	Party Name: TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00787/AM19/	RLA File :04/24/040/00135/AM18/	Lic.No/Date:0410163682 10.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 04.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

47	Case No.: 70/14/81-ALC2/2018	Party Name: PEPPERL&FUCHS MANUFACTURING (INDIA) PRIVATE LIMITE	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00788/AM19/	RLA File :04/24/040/00157/AM18/	Lic.No/Date:0410163685 13.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 08.07.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

48	Case No.: 22/12/81-ALC2/2018	Party Name: H. K. IMPEX PVT. LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00660/AM19/	RLA File :03/94/040/00640/AM18/	Lic.No/Date:0310817126 17.11.2017	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai has updated the spreadsheet showing the above AA as surrendered. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

Case No.: 110/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:												
HQ File :01/81/050/00828/AM19/	RLA File :34/24/040/00107/AM18/	Lic.No/Date:3410043688 07.12.2017	Approved												
49 Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 05.07.2019 given by Consultant (TEC-3): <table border="1"> <thead> <tr> <th>Sl. No.</th><th>ITCHS Code</th><th>Import item</th><th>Recommended Quantity</th></tr> </thead> <tbody> <tr> <td>1</td><td>76011010</td><td>ALUMINIUM INGOT</td><td>28.351 MT</td></tr> <tr> <td>2</td><td>85459090</td><td>CARBON FIBER COMPOSITE CORE 9.53 MM</td><td>14.14 Km</td></tr> </tbody> </table> RA concerned may take suitable consequential action accordingly.				Sl. No.	ITCHS Code	Import item	Recommended Quantity	1	76011010	ALUMINIUM INGOT	28.351 MT	2	85459090	CARBON FIBER COMPOSITE CORE 9.53 MM	14.14 Km
Sl. No.	ITCHS Code	Import item	Recommended Quantity												
1	76011010	ALUMINIUM INGOT	28.351 MT												
2	85459090	CARBON FIBER COMPOSITE CORE 9.53 MM	14.14 Km												

Case No.: 183/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00901/AM19/	RLA File :07/24/040/00231/AM18/	Lic.No/Date:0710112554 19.12.2017	Deferred
50 Decision: The Committee considered the case as per agenda and noted that the hard copy of application was sent to DHI on 05.07.2019 for examination of the case. The representative of DHI informed in meeting that the application is incomplete i.e. ANF-4A is not available. Therefore, the Committee decided to ask from the applicant & RA, Bangalore to furnish complete set of application for examination of the case. The case stands deferred.			

Case No.: 104/14/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00822/AM19/	RLA File :34/24/040/00229/AM18/	Lic.No/Date:3410043767 01.01.2018	Deferred
51 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. To provide details of specific items of export. 2. To provide explanation/clarification for, why export product is made of Aluminium while import is for Aluminium Alloy. 3. Sl. No. 2, 3, 5, 11, 11(a) & 15 of the Standard Deficiency Format. The case stands deferred.			


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52	Case No.: 218/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00936/AM19/	RLA File :34/24/040/00271/AM18/	Lic.No/Date:3410043846 02.02.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

53	Case No.: 75/14/81-ALC2/2018	Party Name: RAJPUTANA INDUSTRIES PVT.LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00793/AM19/	RLA File :13/24/040/00057/AM18/	Lic.No/Date:1310048866 07.02.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Jaipur has updated the spreadsheet showing the above AA has been issued on repeat basis. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

54	Case No.: 116/14/81-ALC2/2018	Party Name: WELSPUN CORP LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00834/AM19/	RLA File :34/24/040/00362/AM18/	Lic.No/Date:3410043976 15.03.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing the above AA as surrendered. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

55	Case No.: 117/14/81-ALC2/2018	Party Name: WELSPUN CORP LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00835/AM19/	RLA File :34/24/040/00363/AM18/	Lic.No/Date:3410043977 15.03.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara has updated the spreadsheet showing the above AA as surrendered. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			


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Case No.:249/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00967/AM19/	RLA File :34/24/040/00336/AM18/	Lic.No/Date:3410043984 21.03.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 05.07.2019 given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import item	Recommended Quantity
1	76061190	*ALUMINIUM INGOTS	4054.645 MT
2	85459090	ARTICLES OF GRAPHITE (CARBON FIBER COMPOSITE CORE IN VARIOUS SIZES)	3535 Km

* The words “PLATES/SHEETS/ COILS/ SLABS/” may be deleted from the description of import item at Sl. No. 1.

RA concerned may take suitable consequential action accordingly.

Case No.:118/14/81- ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00836/AM19/	RLA File :34/24/040/00399/AM18/	Lic.No/Date:3410044027 09.04.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 05.07.2019 given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import item	Recommended Quantity
1	76061190	*ALUMINIUM INGOTS	As applied
2	72029931	ALUMINIUM BORON MASTER ALLOY (8%)	1.836 MT
3	76012010	ALUMINIUM RARE EARTH ALLOY RE-10%	6.12 MT
4	72052990	IRON (FE AL TABLET 80%)	7.742 MT

* The words “PLATES/SHEETS/ COILS/ SLABS/” may be deleted from the description of import item at Sl. No. 1.

RA concerned may take suitable consequential action accordingly.

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Case No.: 217/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00935/AM19/	RLA File :34/24/040/00301/AM18/	Lic.No/Date:3410044025 09.04.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.			
The case stands deferred.			

59	Case No.:119/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00837/AM19/	RLA File :34/24/040/00382/AM18/	Lic.No/Date:3410044066 19.04.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 05.07.2019 given by Consultant (TEC-3):			
	Sl. No.	ITCHS Code	Import item	Recommended Quantity
	1	76011010	*ALUMINIUM NGOTS	As applied
	2	81041100	MAGNESIUM	33.15 MT
	3	28046900	SILICON	28.05 MT
	4	76052100	**ALUMINIUM TITANIUM BORON INGOT	5.1 MT
	5	72052990	IRON (FE AL TABLET 80%)	2.55 MT
	* The words "PLATES/SHEETS/ COILS/ SLABS/" may be deleted from the description of import item at Sl. No. 1.			
	**The word "Rod" may be replaced with word "Ingot" in the description of import item at Sl. No. 4.			
	RA concerned may take suitable consequential action accordingly.			

60	Case No.:83/14/81-ALC2/2018	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00801/AM19/	RLA File :13/24/040/00070/AM19/	Lic.No/Date:1310048944 01.05.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/93/2019-TSW dated 10.07.2019. (Copy enclosed)			
	RA concerned may take suitable consequential action accordingly.			

61	Case No.:374/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01092/AM19/	RLA File :07/24/040/00354/AM18/	Lic.No/Date:0710113201 01.05.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered . Therefore, the Committee decided to withdraw the case from the agenda.			
	Case is withdrawn.			


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Case No.:103/14/81- ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00821/AM19/	RLA File :34/24/040/00065/AM19/	Lic.No/Date:3410044165 23.05.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):-			
62	1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Calculation sheet & material balance for weight of export.		
The case stands deferred.			

	Case No.: 163/14/81- ALC2/2018	Party Name: VILAS TRANSCORE LTD	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00881/AM19/	RLA File :34/24/040/00049/AM19/	Lic.No/Date:3410044184 28.05.2018	Deferred
63	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 05.07.2019 for examination of the case. DHI vide F. No.: 3410044184/ Vilas Transcore /2019-HEI dated 10.07.2019 informed that the case does not pertain to it and may be consulted with DPIIT/MoS. Therefore, the Committee decided to refer the case to MoS for examination.			
	The case stands deferred.			

Case No.: 105/14/81- ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00823/AM19/	RLA File :34/24/040/00059/AM19/	Lic.No/Date:3410044194 31.05.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MoS on 03.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.			
The case stands deferred.			

Case No.: 94/14/81- ALC2/2018	Party Name: RAJPUTANA INDUSTRIES PVT.LTD.	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
65	HQ File :01/81/050/00812/AM19/	RLA File :13/24/040/00078/AM19/	Lic.No/Date:1310048985 12.06.2018
Decision: The Committee considered the case as per the agenda and noted that RA, Jaipur has updated the spreadsheet showing the above AA has been issued on repeat basis . Therefore, the			

Committee decided to withdraw the case from the agenda.

Case is withdrawn.

Case No.: 95/14/81- ALC2/2018	Party Name: RAJPUTANA INDUSTRIES PVT.LTD.	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00813/AM19/	RLA File :13/24/040/00077/AM19/	Lic.No/Date:1310048986 12.06.2018	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Jaipur has updated the spreadsheet showing the above AA has been issued on repeat basis . Therefore, the Committee decided to withdraw the case from the agenda.			
Case is withdrawn.			

Case No.: 106/14/81- ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00824/AM19/	RLA File :34/24/040/00093/AM19/	Lic.No/Date:3410044262 19.06.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):-			
1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Calculation sheet & material balance for weight of export.			
The case stands deferred.			

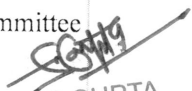
Case No.: 108/14/81- ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00826/AM19/	RLA File :34/24/040/00075/AM19/	Lic.No/Date:3410044263 19.06.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):-			
1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Calculation sheet & material balance for weight of export.			
The case stands deferred.			

69	Case No.:112/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00830/AM19/	RLA File :34/24/040/00063/AM19/	Lic.No/Date:3410044281 26.06.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 08.07.2019 given by Consultant (TEC-3):			
	Sl. No.	ITCHS Code	Import item	Recommended Quantity
	1	76061190	ALUMINIUM INGOT/ROD	10100 MT
	Note: The words "PLATES/SHEETS/COILS/SLABS" may be replaced with the words "Ingot/Rod" from the description of import item.			
	RA concerned may take suitable consequential action accordingly.			

70	Case No.:100/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00818/AM19/	RLA File :07/24/040/00041/AM19/	Lic.No/Date:0710113521 02.07.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered . Therefore, the Committee decided to withdraw the case from the agenda.			
	Case is withdrawn.			

71	Case No.:101/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00819/AM19/	RLA File :07/24/040/00028/AM19/	Lic.No/Date:0710113522 02.07.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered . Therefore, the Committee decided to withdraw the case from the agenda.			
	Case is withdrawn.			

72	Case No.:102/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00820/AM19/	RLA File :07/24/040/00043/AM19/	Lic.No/Date:0710113523 02.07.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Bangalore has updated the spreadsheet showing the above AA as surrendered . Therefore, the Committee decided to withdraw the case from the agenda.			
	Case is withdrawn.			


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73	Case No.: 109/14/81-ALC2/2018	Party Name: WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00827/AM19/	RLA File :07/24/040/00083/AM19/	Lic.No/Date:0710113525 02.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

74	Case No.: 123/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00841/AM19/	RLA File :34/24/040/00072/AM19/	Lic.No/Date:3410044380 01.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 12 of the Standard Deficiency Format. The case stands deferred.			

75	Case No.: 95/10/81-ALC2/2018	Party Name: TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00576/AM19/	RLA File :04/24/040/00103/AM19/	Lic.No/Date:0410164589 13.08.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Chennai has updated the spreadsheet showing the above AA as surrendered . Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

76	Case No.: 127/14/81-ALC2/2018	Party Name: RATNAVEER STAINLESS PRODUCTS PVT LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00845/AM19/	RLA File :34/24/040/00160/AM19/	Lic.No/Date:3410044421 14.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. To provide details of numbers of each type of export product. 2. Details of stage-wise wastage. 3. Sl. No. 11(a) of the Standard Deficiency Format from computer. 4. Sl. No. 15 of the Standard Deficiency Format. The case stands deferred.			

77	Case No.: 84/10/81-ALC2/2018	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00565/AM19/	RLA File :04/24/040/00113/AM19/	Lic.No/Date:0410164608 23.08.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

78	Case No.: 137/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00855/AM19/	RLA File :07/24/040/00133/AM19/	Lic.No/Date:0710113771 27.08.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 04.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

79	Case No.: 144/14/81-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00862/AM19/	RLA File :11/24/040/00021/AM19/	Lic.No/Date:1110028372 03.09.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the hard copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

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Case No.:145/14/81-ALC2/2018	Party Name: MEW ELECTRICALS LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00863/AM19/	RLA File :34/24/040/00186/AM19/	Lic.No/Date:3410044470 04.09.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3410044153 dated 17.05.2018 in meeting No. 13/81 dated 27.02.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/170/2019-TSW dated 09.07.2019 as under:			
ITCHS Code	Import Item	Quantity recommended	
74031100	COPPER CATHODE	1.02 Kg/Kg content in the export product with accountability clause	
RA concerned may take suitable consequential action accordingly.			

81	Case No.: 153/14/81-ALC2/2018	Party Name: FECTUM GLOBAL INDUSTRIES	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00871/AM19/	RLA File :30/24/040/00029/AM19/	Lic.No/Date:3010104446 19.09.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Ludhiana has updated the spreadsheet showing the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

82	Case No.: 164/14/81-ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00882/AM19/	RLA File :34/24/040/00172/AM19/	Lic.No/Date:3410044554 05.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MoS on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

83	Case No.: 182/14/81-ALC2/2018	Party Name: TAG CORPORATION	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00900/AM19/	RLA File :04/24/040/00138/AM19/	Lic.No/Date:0410164897 19.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U.O. No.: P-47011/436/2018-TSW dated 10.07.2019: 1. To provide details of quantity mentioned as "Set" in export items. 2. Sl. No. 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

84	Case No.: 201/14/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00919/AM19/	RLA File :03/95/040/00823/AM19/	Lic.No/Date:0310825342 30.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not been received. Hence, the Committee decided to seek the same from the applicant/concerned RA. The case stands deferred.			

85

Case No.:198/14/81-ALC2/2018	Party Name: MEW ELECTRICALS LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00916/AM19/	RLA File :34/24/040/00286/AM19/	Lic.No/Date:3410044737 06.12.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3410044153 dated 17.05.2018 in meeting No. 13/81 dated 27.02.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/170/2019-TSW dated 09.07.2019 as under:			
ITCHS Code	Import Item	Quantity recommended	
74031100	COPPER CATHODE	1.02 Kg/Kg content in the export product with accountability clause	
RA concerned may take suitable consequential action accordingly.			

Case No.:203/14/81-ALC2/2018	Party Name: AEON TELELECTRONICS PVT LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00921/AM19/	RLA File :07/24/040/00220/AM19/	Lic.No/Date:0710114269 13.12.2018	Deferred
86			
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.			
The case stands deferred.			

Case No.:206/14/81-ALC2/2018	Party Name: OLECTRA GREENTECH LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00924/AM19/	RLA File :09/24/040/00446/AM19/	Lic.No/Date:0910066971 17.12.2018	Deferred
87			
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):			
1. Net weight of Silicon Rubber Compound in export product.			
The case stands deferred.			

Case No.:214/14/81-ALC2/2018	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00932/AM19/	RLA File :13/24/040/00119/AM19/	Lic.No/Date:1310049153 20.12.2018	Deferred
88			
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.			
The case stands deferred.			

89	Case No.: 213/14/81-ALC2/2018	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00931/AM19/	RLA File :09/24/040/00438/AM19/	Lic.No/Date:0910066988 20.12.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the hard copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

90	Case No.: 215/14/81-ALC2/2018	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00933/AM19/	RLA File :52/24/040/00070/AM19/	Lic.No/Date:5210042877 20.12.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Calculations of requirement of each raw material with justification. The case stands deferred.				

91

Case No.: 9/11/81- ALC2/2018	Party Name: BHARAT WIRE ROPES LTD.	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/00625/AM19/	RLA File :03/94/040/00783/AM19/	Lic.No/Date:0310825942 26.12.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 08.07.2019 given by Consultant (TEC-3):			
Sl. No.	ITCHS Code	Import item	Recommended Quantity
1	72279090	Wire Rod Grade SWRH82B + CR Size 5.5 MM	1.02 Kg/Kg content of relevant grade
2	72279090	Wire Rod Grade SWRH82BCr Size 5.5 MM	
3	72279090	Wire Rod Grade SWRH77B+CR Size 5.5MM	
4	79011100	Zinc	4% of net weight of steel galvanised

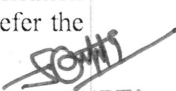
RA concerned may take suitable consequential action accordingly.

92	Case No.: 224/14/81-ALC2/2018	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00942/AM19/	RLA File :07/24/040/00211/AM19/	Lic.No/Date:0710114342 31.12.2018	Deferred
Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-3). The matter was deliberated in the meeting and the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. The case stands deferred.				

93	Case No.: 271/14/81-ALC2/2018	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00989/AM19/	RLA File :05/24/040/00621/AM19/	Lic.No/Date:0510409555 01.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MoS on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

94	Case No.: 39/2/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01125/AM19/	RLA File :04/24/040/00224/AM19/	Lic.No/Date:0410165164 04.02.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/47/2019-TSW dated 04.07.2019: 1. To provide the information related to material balancing giving details of net content of import inputs (bifurcated quantities of imported items- Beams, Channel etc.) and indigenous inputs (bifurcated quantities of indigenous items). 2. Sl. No. 2, 3, 5, 9 & 11 of the Standard Deficiency Format. The case stands deferred.				

95	Case No.: 275/14/81-ALC2/2018	Party Name: SCHWEITZER ENGINEERING LABORATORIES PVT.LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00993/AM19/	RLA File :05/24/040/00625/AM19/	Lic.No/Date:0510409583 05.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 05.07.2019 for examination of the case. The Committee decided to refer the case to MeitY for examination as per advice of representative of DHI. The case stands deferred.				


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Case No.: 33/2/81- ALC2/2019	Party Name: TAG CORPORATION	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01119/AM19/	RLA File :04/24/040/00197/AM19/	Lic.No/Date:0410165192 11.02.2019	Deferred
96 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U.O. No.: P-47011/436/2018-TSW dated 10.07.2019: 1. To provide details of quantity mentioned as "Set" in export items. 2. Sl. No. 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

Case No.: 34/2/81- ALC2/2019	Party Name: TAG CORPORATION	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01120/AM19/	RLA File :04/24/040/00198/AM19/	Lic.No/Date:0410165193 11.02.2019	Deferred
97 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U.O. No.: P-47011/171/2019-TSW dated 10.07.2019: 1. Details of quantity mentioned as "Set". 2. Drawing & net weight of each export item. 3. Material balancing details for each export item. 4. Justification for wastage. 5. Process flow chart & stage-wise wastage details. The case stands deferred.			

Case No.: 35/2/81- ALC2/2019	Party Name: TAG CORPORATION	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01121/AM19/	RLA File :04/24/040/00199/AM19/	Lic.No/Date:0410165194 11.02.2019	Deferred
98 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U.O. No.: P-47011/171/2019-TSW dated 10.07.2019: 1. Details of quantity mentioned as "Set". 2. Drawing & net weight of each export item. 3. Material balancing details for each export item. 4. Justification for wastage. 5. Process flow chart & stage-wise wastage details. The case stands deferred.			

Case No.:44/2/81-ALC2/2019	Party Name: TUBE INVESTMENTS OF INDIA LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01130/AM19/	RLA File :04/24/040/00251/AM19/	Lic.No/Date:0410165221 18.02.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410164896 dated 19.11.2018 in meeting No. 04/81 dated 29.05.2019 as per written comments given by Consultant (TEC-3) as under:			
ITCHS Code	Import Item	Recommended Quantity	
72083790	Prime Hot rolled sheet in Steel Coils*	Import quantity may be allowed as per SION C-2005	
*Note: the words ‘sheet in’ may be added in import item. RA concerned may take suitable consequential action accordingly.			

Case No.: 299/14/81-ALC2/2018	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01017/AM19/	RLA File :03/94/040/01003/AM19/	Lic.No/Date:0310827173 20.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 04.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.			
The case stands deferred.			

Case No.: 47/2/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01133/AM19/	RLA File :04/24/040/00254/AM19/	Lic.No/Date:0410165234 20.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.			
The case stands deferred.			

Case No.: 49/2/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01135/AM19/	RLA File :04/24/040/00259/AM19/	Lic.No/Date:0410165242 22.02.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):			
1. Exact description of export product along with net weight. 2. Exact description of import item along with catalogue.			


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3. Exact nature of import items namely raw material, component and consumable.
4. Value of consumables.
5. Details of indigenous input with their quantity.
6. Percentage non volatile matter in various paints, hardner, resin and adhesive
7. Sl. No. 5 & 11 of the Standard Deficiency Format.

The case stands deferred.

103	Case No.: 21/2/81- ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01107/AM19/	RLA File :04/24/040/00253/AM19/	Lic.No/Date:0410165252 26.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.				
The case stands deferred.				

104	Case No.: 386/14/81- ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01104/AM19/	RLA File :05/24/040/00678/AM19/	Lic.No/Date:0510409819 28.02.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):				
1. Composition of export product. 2. Calculations of raw material requirement with justification.				
The case stands deferred.				

105	Case No.: 23/2/81- ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01109/AM19/	RLA File :03/95/040/01225/AM19/	Lic.No/Date:0310827413 01.03.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.				
The case stands deferred.				


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106	Case No.:75/2/81-ALC2/2019	Party Name: WIELAND METALS INDIA PRIVATE LTD.,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01161/AM19/	RLA File :07/24/040/00279/AM19/	Lic.No/Date:0710114618 04.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 03.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

107	Case No.:54/2/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01140/AM19/	RLA File :03/94/040/01040/AM19/	Lic.No/Date:0310827485 06.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MoS on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

108	Case No.:76/2/81-ALC2/2019	Party Name: RAJASTHAN CABLE & CONDUCTORS PVT. LTD.,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01162/AM19/	RLA File :13/24/040/00118/AM19/	Lic.No/Date:1310049225 06.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 12 of the Standard Deficiency Format. The case stands deferred.			

109	Case No.:77/2/81-ALC2/2019	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01163/AM19/	RLA File :31/83/040/00185/AM19/	Lic.No/Date:3110067344 07.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 09.07.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

110	Case No.:55/2/81-ALC2/2019	Party Name: SHARBIN INTERNATIONAL	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01141/AM19/	RLA File :08/24/040/00421/AM19/	Lic.No/Date:0810144740 07.03.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 09.07.2019 for examination of the case. Therefore, the Committee decided to wait for comments.

The case stands deferred.

111	Case No.: 56/2/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01142/AM19/	RLA File :09/24/040/00504/AM19/	Lic.No/Date:0910067246 07.03.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the hard copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

112	Case No.: 59/2/81-ALC2/2019	Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01145/AM19/	RLA File :03/94/040/01061/AM19/	Lic.No/Date:0310827574 08.03.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 3, 5, 11 & 15 of the Standard Deficiency Format. The case stands deferred.				

113

Case No.: 57/2/81-ALC2/2019	Party Name: SUPRA QUALITY EXPORTS (INDIA) PVT. LTD.	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01143/AM19/	RLA File :03/95/040/01272/AM19/	Lic.No/Date:0310827552 08.03.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 09.07.2019 given by Consultant (TEC-3) as under:			
Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85168000	KANTHAL D RESISTANCE WIRE THICKNESS 1.00 MM	As applied
2	85471090	SINGLE CERAMICS BEADS INSULATOR	
Note: The quantity of export item should also be in 3114 Numbers in addition to in Kgs.			
RA concerned may take suitable consequential action accordingly.			

Case No.: 81/2/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01167/AM19/	RLA File :34/24/040/00373/AM19/	Lic.No/Date:3410044966 11.03.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 09.07.2019 given by Consultant (TEC-3) as under:			
114 ITCHS Code 73050000	Export Item Non Alloy Steel Submerged Arc Welded Pipes having Carbon content upto 0.22%. (Net content of Steel in Export Product: 9960.770 MT)	Quantity 10000.000 MT	ITCHS Code 72071290 Import Item Non-Alloy Steel Slabs Recommended Quantity 10660.000 MT
Note : Grade of steel imported and that used in the resultant product to conform. RA concerned may take suitable consequential action accordingly.			

Case No.: 62/2/81-ALC2/2019	Party Name: BHARAT WIRE ROPES LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01148/AM19/	RLA File :03/94/040/01050/AM19/	Lic.No/Date:0310827644 12.03.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 09.07.2019 given by Consultant (TEC-3) as under:			
115	Sl. No.	ITCHS Code Import Item	Recommended Quantity
	1	72279090 Hot Rolled Alloy Steel Wire Rod Grade SWRH82BCr Size 5.5 MM	1.02 Kg/Kg content in the export product of relevant grade
	2	72279090 Hot Rolled Alloy Steel Wire Rod Grade SWRH82BCr Size 5.5 MM	
	3	79011100 Zinc	4% of net weight of steel galvanised
RA concerned may take suitable consequential action accordingly.			

Case No.: 61/2/81-ALC2/2019	Party Name: PRECISION WIRES INDIA LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
HQ File :01/81/050/01147/AM19/	RLA File :03/95/040/01309/AM19/	Lic.No/Date:0310827620 12.03.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 09.07.2019 given by Consultant (TEC-3) as under:			
116	ITCHS Code	Export Item	Quantity ITCHS Code Import Item Recommended Quantity
	85446090	Copper Winding Wire Glued Continuously Transposed CW	62986.530 74081190 Cast Copper Rod (EC Grade) As applied
RA concerned may take suitable consequential action accordingly.			

117	Case No.: 64/2/81- ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01150/AM19/	RLA File :03/95/040/01005/AM19/	Lic.No/Date:0310827663 13.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

118	Case No.: 65/2/81- ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01151/AM19/	RLA File :03/95/040/01243/AM19/	Lic.No/Date:0310827700 14.03.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 09.07.2019 given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

119	Case No.: 68/2/81- ALC2/2019	Party Name: ANAND ARC LTD.	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01154/AM19/	RLA File :03/94/040/01080/AM19/	Lic.No/Date:0310827744 15.03.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 10.07.2019 given by Consultant (TEC-3):			

Sl. No.	ITCHS Code	Import item	Recommended Quantity
1	72279090	HR PLAIN WIRE ROD 5.5 MM (GR-70S-6)	1.01 Kg/Kg content in the export product
2	39234000	PLASTIC SPOOLS	As per packing policy
3	73269050	METAL SPOOLS	

RA concerned may take suitable consequential action accordingly.

120	Case No.: 67/2/81- ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01153/AM19/	RLA File :03/94/040/01085/AM19/	Lic.No/Date:0310827742 15.03.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 09.07.2019 given by Consultant (TEC-3) as under:			

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	COPPER WIRE ROD : 8 MM DIA	Net + 1% wastage

2	76061190	*Aluminium Coils	Net + 1% wastage
3	39011090	XLPE COMPOUND	Net + 2.5% wastage
4	39042110	PVC RESIN	
5	72172010	G.I.Wire	Net + 2% wastage
6	29173400	DI ISO NONYL PHTHALATE (D.I.N.P.)	Net + 2.5% wastage

* The word "Plates" may be deleted from the description of import item at Sl. No. 2.

RA concerned may take suitable consequential action accordingly.

121	Case No.: 70/2/81- ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01156/AM19/	RLA File :04/24/040/00271/AM19/	Lic.No/Date:0410165330 15.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 02.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

122	Case No.: 71/2/81- ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01157/AM19/	RLA File :04/24/040/00220/AM19/	Lic.No/Date:0410165332 15.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

123	Case No.: 82/2/81- ALC2/2019	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01168/AM19/	RLA File :34/24/040/00395/AM19/	Lic.No/Date:3410044979 18.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MoS on 03.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			


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124	Case No.: 72/2/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01158/AM19/	RLA File :03/95/040/00933/AM19/	Lic.No/Date:0310827772 18.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 03.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

125	Case No.: 73/2/81-ALC2/2019	Party Name: SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01159/AM19/	RLA File :05/24/040/00723/AM19/	Lic.No/Date:0510409986 19.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 09.07.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

126	Case No.: 84/2/81-ALC2/2019	Party Name: MAYUR ALUMINIUM INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01170/AM19/	RLA File :02/24/040/00188/AM19/	Lic.No/Date:0210209060 20.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

127	Case No.: 85/2/81-ALC2/2019	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01171/AM19/	RLA File :02/24/040/00190/AM19/	Lic.No/Date:0210209059 20.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) for examination of the case. The Committee decided to refer the case to MoS as per advice of Consultant (TEC-3). The case stands deferred.			

128	Case No.: 24/5/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00073/AM20/	RLA File :04/24/040/00283/AM19/	Lic.No/Date:0410165342 21.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Exact description of export product along with net weight. 2. Exact description of import item along with catalogue. 3. Exact nature of import items namely raw material, component and consumable. 4. Value of consumables. 5. Details of indigenous input with their quantity. 6. Percentage non volatile matter in various paints, hardner, resin and adhesive 7. Sl. No. 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

129	Case No.: 87/2/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01173/AM19/	RLA File :04/24/040/00213/AM19/	Lic.No/Date:0410165348 22.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

130	Case No.: 88/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01174/AM19/	RLA File :04/24/040/00270/AM19/	Lic.No/Date:0410165349 22.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 03.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

131	Case No.: 89/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01175/AM19/	RLA File :04/24/040/00187/AM19/	Lic.No/Date:0410165350 22.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

132	Case No.: 90/2/81-ALC2/2019	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01176/AM19/	RLA File :07/24/040/00269/AM19/	Lic.No/Date:0710114696 22.03.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 09.07.2019 for examination. On the advice of Consultant (TEC-3), the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. The case stands deferred.				

133	Case No.: 93/2/81-ALC2/2019	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01179/AM19/	RLA File :07/24/040/00304/AM19/	Lic.No/Date:0710114700 25.03.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

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Case No.: 95/2/81-ALC2/2019	Party Name: JAY BHAWANI METAL INDUSTRIES	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:		
HQ File :01/81/050/01181/AM19/	RLA File :03/94/040/01116/AM19/	Lic.No/Date:0310827902 26.03.2019	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 10.07.2019 given by Consultant (TEC-3):					
ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
74071090	ELECTROLYTIC COPPER BUS BARS	37021.880 Kg	74040012	COPPER SCRAP COVERED BY ISRI CODE WORDS BARLEY, BERRY, BIRCH, CLOVE, CANDY	As applied

RA concerned may take suitable consequential action accordingly.

135	Case No.: 97/2/81-ALC2/2019	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01183/AM19/	RLA File :30/24/040/00057/AM19/	Lic.No/Date:3010104645 27.03.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 09.07.2019 for examination. The Committee decided to call the applicant for personal hearing as per advice of Consultant (TEC-3) to explain the case before Norms Committee in the forthcoming NC meeting.

The case stands deferred.

136	Case No.: 96/2/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01182/AM19/	RLA File :03/94/040/01128/AM19/	Lic.No/Date:0310827926 27.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 04.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

137	Case No.: 99/2/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/01185/AM19/	RLA File :03/95/040/01299/AM19/	Lic.No/Date:0310827979 28.03.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 10.07.2019 given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

138	Case No.: 6/2/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00006/AM20/	RLA File :34/24/040/00384/AM19/	Lic.No/Date:3410045009 29.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

139	Case No.: 4/2/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00004/AM20/	RLA File :03/95/040/01353/AM19/	Lic.No/Date:0310828061 01.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			


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140	Case No.: 7/2/81- ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00007/AM20/	RLA File :05/23/040/00570/AM19/	Lic.No/Date:0510410162 05.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

141	Case No.: 11/2/81- ALC2/2019	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00011/AM20/	RLA File :05/24/040/00268/AM19/	Lic.No/Date:0510410164 05.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

142	Case No.: 12/2/81- ALC2/2019	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00012/AM20/	RLA File :05/24/040/00756/AM19/	Lic.No/Date:0510410178 08.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

143	Case No.: 13/2/81- ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00013/AM20/	RLA File :34/24/040/00001/AM20/	Lic.No/Date:3410045029 08.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

144	Case No.:18/2/81-ALC2/2019	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00018/AM20/	RLA File :04/24/040/00001/AM20/	Lic.No/Date:0410165453 11.04.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 09.07.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.				

145	Case No.:19/2/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00019/AM20/	RLA File :09/24/040/00007/AM20/	Lic.No/Date:0910067384 12.04.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

146	Case No.:20/2/81-ALC2/2019	Party Name: UNIVERSAL CABLES LTD.,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00020/AM20/	RLA File :11/24/040/00023/AM19/	Lic.No/Date:1110028569 12.04.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 02.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

147	Case No.:11/3/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00031/AM20/	RLA File :04/24/040/00290/AM19/	Lic.No/Date:0410165492 24.04.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

148	Case No.:16/3/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File	RLA File	Lic.No/Date:3410045073	Deferred

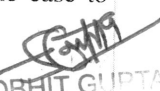
	:01/81/050/00036/AM20/	:34/24/040/00007/AM20/	25.04.2019	
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination.			
	The case stands deferred.			
	Case No.:13/3/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
149	HQ File :01/81/050/00033/AM20/	RLA File :04/24/040/00007/AM20/	Lic.No/Date:0410165506 25.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 04.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.			
	The case stands deferred.			
	Case No.:18/3/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
150	HQ File :01/81/050/00038/AM20/	RLA File :03/95/040/00035/AM20/	Lic.No/Date:0310828632 26.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination.			
	The case stands deferred.			
	Case No.:15/3/81-ALC2/2019	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
151	HQ File :01/81/050/00035/AM20/	RLA File :05/24/040/00046/AM20/	Lic.No/Date:0510410396 26.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination.			
	The case stands deferred.			
	Case No.:27/3/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
152	HQ File :01/81/050/00047/AM20/	RLA File :05/24/040/00054/AM20/	Lic.No/Date:0510410424 30.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination.			
	The case stands deferred.			

153	Case No.: 22/3/81- ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00042/AM20/	RLA File :04/24/040/00011/AM20/	Lic.No/Date:0410165530 30.04.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination.				
The case stands deferred.				

154	Case No.: 25/3/81- ALC2/2019	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00045/AM20/	RLA File :04/24/040/00016/AM20/	Lic.No/Date:0410165531 30.04.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the hard copy of application has been received. Hence, the Committee decided to refer the case to Consultant (TEC-1) for examination.				
The case stands deferred.				

155	Case No.: 21/3/81- ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00041/AM20/	RLA File :04/24/040/00017/AM20/	Lic.No/Date:0410165523 30.04.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):				
1. Exact description of export product along with net weight. 2. Exact description of import item along with catalogue. 3. Exact nature of import items namely raw material, component and consumable. 4. Value of consumables. 5. Details of indigenous input with their quantity. 6. Percentage non volatile matter in various paints, hardner, resin and adhesive 7. Sl. No. 5 & 11 of the Standard Deficiency Format.				
The case stands deferred.				

156	Case No.: 26/3/81- ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00046/AM20/	RLA File :03/95/040/00084/AM20/	Lic.No/Date:0310828721 01.05.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination.				
The case stands deferred.				


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157	Case No.:28/3/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00048/AM20/	RLA File :05/23/040/00033/AM20/	Lic.No/Date:0510410450 02.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

158	Case No.:29/3/81-ALC2/2019	Party Name: JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00049/AM20/	RLA File :05/23/040/00049/AM20/	Lic.No/Date:0510410476 03.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

159	Case No.:9/5/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00058/AM20/	RLA File :05/23/040/00055/AM20/	Lic.No/Date:0510410481 06.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

160	Case No.:10/5/81-ALC2/2019	Party Name: CHANDA STEEL WORKS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00059/AM20/	RLA File :05/23/040/00061/AM20/	Lic.No/Date:0510410513 08.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MoS on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

161	Case No.:8/5/81-ALC2/2019	Party Name: SCHWEITZER ENGINEERING LABORATORIES PVT.LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00057/AM20/	RLA File :05/24/040/00078/AM20/	Lic.No/Date:0510410516 08.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the hard copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

162	Case No.: 2/5/81-ALC2/2019	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date: 7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00051/AM20/	RLA File :32/24/040/00003/AM20/	Lic.No/Date:3210078951 09.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

163	Case No.: 3/5/81-ALC2/2019	Party Name: V.K. METCAST PVT. LTD.	Meet No/Date: 7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00052/AM20/	RLA File :13/24/040/00147/AM20/	Lic.No/Date:1310049277 09.05.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.				

164	Case No.: 19/5/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date: 7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00068/AM20/	RLA File :05/23/040/00065/AM20/	Lic.No/Date:0510410575 14.05.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.				

165	Case No.: 20/5/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00069/AM20/	RLA File :34/24/040/00051/AM20/	Lic.No/Date:3410045140 15.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				


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166	Case No.:13/5/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00062/AM20/	RLA File :04/24/040/00189/AM19/	Lic.No/Date:0410165601 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

167	Case No.:21/5/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00070/AM20/	RLA File :34/24/040/00046/AM20/	Lic.No/Date:3410045142 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Calculation sheet & material balance for weight of export. The case stands deferred.			

168	Case No.:22/5/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00071/AM20/	RLA File :34/24/040/00045/AM20/	Lic.No/Date:3410045143 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):- 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Sl. No. 5 and 11 of the Standard Deficiency Format. 7. Calculation sheet & material balance for weight of export. The case stands deferred.			

169	Case No.: 18/5/81-ALC2/2019	Party Name: RAINTECH INTERNATIONAL(INDIA)	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00067/AM20/	RLA File :05/24/040/00083/AM20/	Lic.No/Date:0510410590 15.05.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.				

170	Case No.: 11/5/81-ALC2/2019	Party Name: REFORM TOOLS PVT. LTD.,	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00060/AM20/	RLA File :02/24/040/00011/AM20/	Lic.No/Date:0210209163 15.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

171	Case No.: 12/5/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00061/AM20/	RLA File :04/24/040/00031/AM20/	Lic.No/Date:0410165607 16.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 04.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

172	Case No.: 26/5/81-ALC2/2019	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00075/AM20/	RLA File :05/24/040/00101/AM20/	Lic.No/Date:0510410637 20.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT for examination of the case. DPIIT vide U. O. No.: P-47011/69/2019-TSW dated 04.07.2019 informed that the case does not pertain to it. Therefore, the Committee decided to refer the case to DHI for examination. The case stands deferred.				


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173	Case No.: 33/5/81- ALC2/2019	Party Name: BLUEBIRD SOLAR PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00082/AM20/	RLA File :05/23/040/00078/AM20/	Lic.No/Date:0510410642 21.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

174	Case No.: 34/5/81- ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00083/AM20/	RLA File :05/23/040/00079/AM20/	Lic.No/Date:0510410679 23.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

175	Case No.: 35/5/81- ALC2/2019	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00084/AM20/	RLA File :07/24/040/00042/AM20/	Lic.No/Date:0710114946 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 05.07.2019 for examination of the case. However, DHI vide F. No.: 0710114946/Gaviranga/2019-HEI dated 10.07.2019 informed that the case does not pertain to it and may be consulted with MeitY. Therefore, the Committee decided to refer the case to MeitY for examination. The case stands deferred.			

176	Case No.: 36/5/81- ALC2/2019	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:7/81- ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00085/AM20/	RLA File :07/24/040/00043/AM20/	Lic.No/Date:0710114947 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 05.07.2019 for examination of the case. However, DHI vide F. No.: 0710114947/Gaviranga/2019-HEI dated 10.07.2019 informed that the case does not pertain to it and may be consulted with MeitY. Therefore, the Committee decided to refer the case to MeitY for examination. The case stands deferred.			

177	Case No.:39/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00088/AM20/	RLA File :05/24/040/00096/AM20/	Lic.No/Date:0510410693 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

178	Case No.:40/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00089/AM20/	RLA File :05/24/040/00095/AM20/	Lic.No/Date:0510410694 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

179	Case No.:41/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00090/AM20/	RLA File :05/24/040/00094/AM20/	Lic.No/Date:0510410695 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

180	Case No.:44/5/81-ALC2/2019	Party Name: LUMINO INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00093/AM20/	RLA File :02/24/040/00022/AM20/	Lic.No/Date:0210209196 27.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

181	Case No.:45/5/81-ALC2/2019	Party Name: BHARAT WIRE ROPES LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00094/AM20/	RLA File :03/94/040/00148/AM20/	Lic.No/Date:0310829332 30.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the hard copy of application has been received. Hence, the Committee decided to refer the case to Consultant (TEC-3) for examination.
The case stands deferred.

182	Case No.: 48/5/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2019 10.07.2019	Status:
	HQ File :01/81/050/00097/AM20/	RLA File :07/24/040/00051/AM20/	Lic.No/Date:0710114996 31.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

OFFLINE CASES

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Case No. 6/53/81-ALC2/2011	ALSTOM PROJECTS INDIA LIMITED	Status:
Meeting Number: 7/81	HQ File No.: 01/81/050/00515/AM12/DES.II/	
Dated: 10.07.2019	RLA File No.: 03/94/040/01033/AM12/	Deferred
Subject:	Request for ratification of norms in respect of Advance Authorization No. 0310683926 dated 29.02.2012.	
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/81 dated 04.12.2012 due to non submission of reply of deficiency letter. However, the applicant vide letter dated 09.02.2016 furnished the reply with a request to fix the ad-hoc norms.		
The applicant's reply was referred to DHI on 31.05.2019 for examination. Since, no comments have been received yet, the Committee decided to remind DHI for expediting the comments.		
The case stands deferred.		

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Case No.4/1/81-ALC2/2017	ASSOCIATED CABLES PRIVATE LIMITED	Status
Meeting Number: 7/81	HQ File : 01/81/050/00641/AM17/DES-II/	Deferred
Dated: 10.07.2019	RLA File : 03/94/040/00914/AM17/	
Subject:	Request for modification of ratified norms in respect of Advance Authorization No. 0310810350 dated 05.01.2017	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 10/81 dated 08.08.2017 as per written comments of DPIIT vide U. O. No.: 12/60/2017-TSW/75 dated 08.08.2017. However, the applicant vide letter dated 02.09.2017 requested for revision of the ad-hoc norms.		
The applicant's representation was referred to DPIIT on 21.02.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments.		
The case stands deferred.		

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Case No.18/24/81-ALC2/2016	ASSOCIATED PIGMENTS LIMITED	Status
Meeting Number: 7/81	HQ File : 01/81/050/00591/AM17/DES-II/	
Dated: 10.07.2019	RLA File : 02/24/040/00143/AM17/	Deferred
Subject:	Request for revision of ratified norms in respect of Advance Authorization No. 0210207113 dated 28.10.2016.	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 10/81 dated 08.08.2017 as per written comments of DPIIT vide U. O. No.: 12/60/2017-TSW/68 dated 08.08.2017. However, the applicant vide letter dated 21.11.2017 requested for revision of the ad-hoc norms. The applicant's representation was referred to DPIIT on 12.01.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		

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Case No. 2/24/81-ALC2/2016	ASSOCIATED PIGMENTS LIMITED	Status
Meeting Number: 7/81	HQ File : 01/81/050/00575/AM17/DES-II/	
Dated: 10.07.2019	RLA File : 02/24/040/00177/AM17/	Deferred
Subject:	Request for revision of ratified norms in respect of Advance Authorization No. 0210207204 dated 15.12.2016.	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 10/81 dated 08.08.2017 as per written comments of DPIIT vide U. O. No.: 12/60/2017-TSW/72 dated 08.08.2017. However, the applicant vide letter dated 21.11.2017 requested for revision of the ad-hoc norms. The applicant's representation was referred to DPIIT on 12.01.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		

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Case No.8/3/81-ALC2/2017	ASSOCIATED PIGMENTS LIMITED	Status
Meeting Number: 7/81	HQ File :01/81/050/00042/AM18/DES-II/	
Dated: 10.07.2019	RLA File : 02/24/040/00264/AM17/	Deferred
Subject:	Request for revision of ratified norms in respect of Advance Authorization No. 0210207512 dated 03.04.2017.	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 12/81 dated 05.09.2017 as per written comments of DPIIT vide U. O. No.: 12/65/2017-TSW/81 dated 18.09.2017. However, the applicant vide letter dated 21.11.2017 requested for revision of the ad-hoc norms. The applicant's representation was referred to DPIIT on 21.02.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		

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Case No. 40/11/81-ALC2/2014	ASTA INDIA PRIVATE LIMITED	Status
Meeting Number: 7/81	HQ File No: 01/81/050/00354/AM15/DES.II	
Dated: 10.07.2019	RLA File No.: 34/24/040/00088/AM15/	Deferred
Subject:	Request for ratification of norms in respect of Advance Authorization No. 3410040446 dated 14.08.2014.	
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 05/81 dated 18.06.2015 due to non submission of reply of deficiency letter dated 11.12.2014 followed by reminder dated 24.02.2015 & 29.04.2019. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		

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Case No.6/3/81-ALC2/2015	ASTA INDIA PRIVATE LIMITED	Status
Meeting Number: 7/81	HQ File No: 01/81/050/00079/AM16/DES.II	
Dated: 10.07.2019	RLA File No.: 34/24/040/00292/AM15/	Deferred
Subject:	Request for ratification of norms in respect of Advance Authorization No. 3410040933 dated 06.02.2015.	
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/81 dated 22.09.2015 due to non submission of reply of deficiency letter dated 23.06.2015 followed by reminder dated 17.08.2015. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		

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Case No.17/22/81-ALC2/2015	ASTA INDIA PRIVATE LIMITED	Status
Meeting Number: 7/81	HQ File No: 01/81/050/00454/AM16/DES.II	
Dated: 10.07.2019	RLA File No.: 34/24/040/00137/AM16/	Deferred
Subject:	Request for ratification of norms in respect of Advance Authorization No. 3410041462 dated 17.08.2015.	
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 09/81 dated 26.07.2016 due to non submission of reply of deficiency letter dated 26.04.2016 followed by reminder dated 13.06.2016. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		


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Case No. 9/14/81-ALC2/2016	ASTA INDIA PRIVATE LIMITED	Status
Meeting Number: 7/81	HQ File No: 01/81/050/00260/AM17/DES.II	
Dated: 10.07.2019	RLA File No.: 34/24/040/00213/AM16/	Deferred
Subject:	Request for ratification of norms in respect of Advance Authorization No. 3410042077 dated 18.04.2016.	
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 26/81 dated 21.03.2017 due to non submission of reply of deficiency letter dated 14.12.2016 followed by reminder dated 27.01.2017. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 17.09.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		

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Case No. AR- 18	BC INSTRUMENTS INDIA PRIVATE LIMITED	Status
Meeting Number: 7/81	HQ File No: 01/81/162/ /AM19/DES.II	
Dated: 10.07.2019	KASEZ File No: KASEZ/100%EOU/II/46/2003-04/Vol.I-941	Deferred
Subject:	Request for fixation of wastage norms in respect of Machined Components under 100% EOU.	
Decision: The Committee considered the case as per the agenda noted that the company had obtained ad-hoc permission from the Office of Development Commissioner, Kandla Special Economic Zone (KASEZ), Gandhidham in 2007 wherein the O/o DC, KASEZ, Gandhidham vide their letter No. KASEZ/100%EOU/II/46/2003-04/4218 dated 19.7.2007 had fixed wastage norms on ad-hoc basis for a period of 6 (six) months in terms Para 6.08(e) of Foreign Trade Policy 2004-09 subject to final fixation of norms by Norms Committee in DGFT. The company again requested the DC, KASEZ, Gandhidham to extend the ad-hoc permission for the next 12 months. However, the DC directed the company to apply to the Norms Committee, DGFT for final fixation of Input-Output Norms. Therefore, the company has requested to fix the wastage norms. The applicant's representation dated 4.5.2018 was referred to DPIIT on 23.05.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		

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Case No. 1/16/81-ALC2/2010	BHANDARI FOILS & TUBES LIMITED	Status
Meeting Number: 7/81	HQ File No: 01/81/050/00086/AM11/ DES.II/	
Dated: 10.07.2019	RLA File No: 03/94/040/00268/AM11/	Deferred
Subject:	Request for revision of ratified norms in respect of Advance Authorization No. 0310581975 dated 02.07.2010.	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 42/81 dated 03.01.2012 as per written comments of MoS vide U. O. No.: 2(5)/2006-TW (Vol-II) dated 02.12.2011. However, the applicant vide letter dated 09.05.2017 requested for revision of the ad-hoc norms. The applicant's representation was forwarded to MoS on 13.10.2017 & 25.06.2019 for examination. Since, no comments have been received yet, the Committee decided to remind MoS for expediting the comments. The case stands deferred.		

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Case No.62/29/81-AI.C2/2010	BHANDARI FOILS & TUBES LIMITED	Status
Meeting Number: 7/81	HQ File No: 01/81/050/00305/AM11/DES.II/	
Dated: 10.07.2019	RLA File No: 03/94/040/00418/AM11/	Deferred
Subject:	Request for revision of ratified norms in respect of Advance Authorization No. 0310595668 dated 07.10.2010.	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 42/81 dated 03.01.2012 as per written comments of MoS vide U. O. No.: 2(5)/2006-TW (Vol-II) dated 02.12.2011. However, the applicant vide letter dated 09.05.2017 requested for revision of the ad-hoc norms. The applicant's representation was forwarded to MoS on 13.10.2017 & 25.06.2019 for examination. Since, no comments have been received yet, the Committee decided to remind MoS for expediting the comments. The case stands deferred.		

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Case No.14/10/81-AI.C2/2014	CORDS CABLE INDUSTRIES LIMITED	Status
Meeting Number: 7/81	HQ File No: 01/81/050/00271/AM15/DES.II	
Dated: 10.07.2019	RLA File No.: 05/23/040/00311/AM14/	Deferred
Subject:	Request for ratification of norms in respect of Advance Authorization No. 0510371560 dated 22.11.2013.	
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 01/81 dated 17.04.2015 due to non submission of reply of deficiency letter dated 28.10.2014 followed by reminder dated 18.12.2014 & 23.03.2015. However, the applicant vide letter dated 08.12.2017 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was forwarded to DPIIT on 20.02.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		

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Case No.22/11/81-AI.C2/2013	COSMOS ENGITECH PRIVATE LIMITED	Status
Meeting Number: 7/81	HQ File No: 01/81/050/00176/AM14/DES.II	
Dated: 10.07.2019	RLA File No.: 34/24/040/00070/AM14/	Deferred
Subject:	Request for ratification of norms in respect of Advance Authorization No. 3410037354 dated 08.07.2013.	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 17/81 dated 05.11.2013 as per written comments of DPIIT vide U. O. No.: 12/91/2013-TSW/87 dated 18.11.2013. However, the applicant vide letter dated 26.04.2018 requested for revision of the ad-hoc norms. The applicant's representation was forwarded to DPIIT on 18.09.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		

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Case No. 3/22/81-ALC2/2015	HINDALCO INDUSTRIES LIMITED	Status
Meeting Number: 7/81	HQ File No.: 01/81/050/00440/AM16/DES-II/	
Dated: 10.07.2019	RLA File No.: 34/24/040/00171/AM15/	Deferred
Subject:	Request for revision of ratified norms in respect of Advance Authorization No. 3410040605 dated 08.10.2014	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting Nos. 25/81 dated 22.03.2016 as per written comments of DPIIT vide U.O. No. 12/23/2016-TSW/10 dated 22.3.2016. The norms were modified in Meeting No. 02/81 dated 18.04.2017 as per written comments of DIPP vide U.O. No. 12/30/2017-TSW/42-A/R dated 18.4.2017. However, the applicant vide letter dated 26.06.2017 again requested for revision of the ad-hoc norms. The applicant's representation was forwarded to DPIIT on 06.07.2017 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		

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Case No. 43/10/81-ALC2/2014	JAY BHAWANI METAL INDUSTRIES	Status
Meeting Number: 7/81	HQ File No: 01/81/050/00300/AM15/DES.II	
Dated: 10.07.2019	RLA File No.: 03/94/040/00194/AM15/	Deferred
Subject:	Request for revision of ratified norms in respect of Advance Authorization No. 0310784691 dated 06.06.2014.	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting Nos. 10/81 dated 12.08.2014 as per written comments of DPIIT vide U.O. No. 12/221/2014-TSW/81 dated 15.10.2014. The norms were modified in Meeting No. 16/81 dated 17.11.2015 as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/339-A/R dated 17.11.2015. However, the applicant vide letter dated 25.10.2016 again requested for revision of the ad-hoc norms. The applicant's representation was forwarded to DPIIT on 18.09.2018 for examination. Since, no comments have been received yet, the Committee decided to remind DPIIT for expediting the comments. The case stands deferred.		

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Case No.AR-295/35/4/81-ALC2/2013	LAXMI ELECTRONICS MOULDS & PRECISION ENGINEERING PRIVATE LIMITED	Status
Meeting Number: 7/81	HQ File No: 01/81/050/00090/AM14/DES-II/	
Dated: 10.07.2019	RLA File No: 07/24/040/00523/AM13/	Approved
Subject:	Request for ratification of norms in respect of Advance Authorization No. 0710094713 dated 09.04.2013.	
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 08/81 dated 28.07.2015 due to non submission of reply of deficiency letter dated 11.12.2014. However, the applicant vide letter dated 09.12.2017 and 30.01.2018 furnished the reply with a request to fix the ad-hoc norms. The Committee reconsidered the case and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) as under: 1. The quantity of import item at Sl. No. 1 may be allowed as 1.05 Kg/Kg content in the export product. 2. The quantity of import item at Sl. No. 2 to 5 may be allowed as 0.02 Kg/Kg of export weight. RA concerned may take further necessary action as per the decision of NC.		

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Case No.40/11/81-AI.C2/2013	LEITWIND SHRIRAM MANUFACTURING LIMITED	Status Deferred
Meeting Number: 7/81	HQ File No. 01/81/50/194/AM14/DES.II	
Dated: 10.07.2019	RA File No. 04/24/040/00071/AM14/	
Subject:	Request for ratification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.	
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 05/81 dated 03.06.2014 due to non submission of reply of DHI deficiency letter dated 30.10.2013 followed by reminder dated 19.12.2013,09.05.2014, 20.05.2014 & 05.06.2014. However, the applicant vide letter dated 30.08.2014 furnished the reply with a request to fix the ad-hoc norms.		
The applicant's reply dated 05.11.2016 was forwarded to DPIIT on 12.05.2017 for examination. However, the matter was deliberated in the meeting and the Committee decided to refer the case DII for examination.		
The case stands deferred.		

201

201

Case No. 15/2/81-ALC2/2014	VINEY CORPORATION PRIVATE LIMITED	Status
Meeting Number: 7/81	HQ File No.:01/81/050/00016/AM15/DES-II/	
Dated: 10.07.2019	RLA File No.: 05/24/040/00337/AM14/	Deferred
Subject:	Request for revision of ratified norms in respect of advance authorization no. 0510378011 dated 03.02.2014.	

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 17/81 dated 24.02.2015 as per written comments of C & PC vide O.M. No. 46011/1/2015-PC.II dated 04.02.2015. However, the applicant vide letter dated 22.01.2016 requested for revision of the ad-hoc norms.

The Committee reconsidered the case and noted that Consultant (TEC-1) has recommended wastage of 5% on net content in the export product in r/o import items No. 1-23. Consultant (TEC-1) further advised to seek the comments of DPIIT in r/o rest of the itmes. Hence, the Committee decided to refer the case to DPIIT for comments in r/o rest of the items.

The case stands deferred.


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

SDF

Export Items:		
1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).	
2	Detail technical note on manufacturing process including the relevant flow sheet.	
3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	
4	Weight of each Export Product.	
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	
Import Items:		
6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.	
Components:		
7	Technical characteristics / part numbers, if any.	
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).	
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.	
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.	
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	
11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.	
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.	
13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.	
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.	
15	Use of export product.	
16	You are advised to apply for SION.	
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.	
18	--	
19	Any other information:	
20	The information called for must be submitted in duplicate within 15 days from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.	

60
10/7/19

60
10.07.2019

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)

Sub.: M/s Dynamic Cables Pvt. Ltd. AA No. 1310048944 dt. 01.05.2018

Ref.: DGFT No. 01/81/50/801/AM-19/DES-2/64 dt. 03.07.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as follows:

1. Net weight of each export item may be specified in the AA.
2. Import items at Sl.No. 1 and 3 may be of relevant grade and diameter and Import items at Sl.No. 2 and 4 may be of relevant grade and specification in the export items.
3. Quantities of import items at S.Nos. 1 and 3 may be allowed with up to 1% wastage with accountability clause.
4. Quantities of import items at S.Nos. 2 and 4 may be allowed with up to 2% wastage with accountability clause.


Sundeep Chauhan
(Development Officer)
Email: sundeepchn@nic.in
Tel: 2306 1204/Extn: 3200

To,
Shri Amit Kumar, AD(DGFT)
U. O.No.P-47011/93/2019-TSW dated. 10.07.2019

80, 85

80, 85
10.07.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Mew Electricals Ltd. AA No. 0310044470 dt. 04/09/2018, AA
No.0310044737 dt.06/12/2018.

Reference: -DGFT U.O.No.01/81/50/863/AM-19/DES-2/69 dated; 03/07/2019
DGFT U.O.No.01/81/50/916/AM-19/DES-2/70 dated; 03/07/2019

Case1: The above AA No. 0310044470 dt. 04/09/2018 may be ratified as under:

80
10/7/19

Percentage wastage on net content for item no 1 may be allowed as repeat
of AA3410044153 dated 17/05/2018 ratified in NC meeting (13/81-ALC2/2018) dated
27/02/2019

Case2: The above AA No.0310044737 dt.06/12/2018 may be ratified as under:

85
10/7/19

Percentage wastage on net content for item no 1 may be allowed as repeat
of AA3410044153 dated 17/05/2018 ratified in NC meeting (13/81-ALC2/2018) dated
27/02/2019



Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/170/2019-TSW, dated 09/07/2019

AA. NO.: 0310827700

118
10/7/19

118
10.07.2019

Import - 1 & 2- 1.01 kg./kg. content

3- 1.05 kg./kg. content

4- 1.05 kg./kg. content. Add "containing
EVA & carbon black"

5 & 6 - 1.05 kg./kg. content

7- 1.01 kg./kg. content

8- 1.02 kg/ kg. content

9 to 17, 19, 20 & 23 - 1.05 kg./kg. content

18- 4 % of wt. of steel to be galvanised

21 & 22 - 1.02.kg./kg. content

24- As per packing policy

Grade of steel to match in import & export

As per
10.07.19

Des II

AA. 0310827979

137
10.07.2019

137
10.07.2019

Import - 1 & 2- 1.01 kg./kg. content

3- 1.05 kg./kg. content

4- 1.05 kg./kg. content. Add "containing

EVA & carbon black"

5 & 6 - 1.05 kg./kg. content

7- 1.01 kg./kg. content

8- 1.02 kg/ kg. content

9 to 17 - 1.05 kg./kg. content

18- 4 % of wt. of steel to be galvanised

19- As per packing policy

Grade of steel to match in import & export

Q. 1
10/07/19

DESI

144
10/7/19

144
10.07.2019

144

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.

ADV AUTH. NO 0410165453 DT 11.04.2019

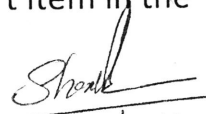
On the basis of calculation sheet and material balance submitted by the firm vide their letter dated 08.06.2019 The licence may be ratified as under.

Export item: SG 145 ROTAR – Consisting of 3 Blades per set - 5.0 Set

(Net weight not less than 341.391 MT)

SI.	SL. NO .OF ADV ATUH.	QTY TO BE ALLOWED
1	25,32 to 77	Components allowed as per G N 4
2	Rest of the items	As applied for

Note: Value of Consumables all together at S.No 13,19,20 of import item in the above licence is restricted to 1.5 % of FOB value.


09/07/2019

(SHAISH KUMAR)

NC -2